

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)-137/(ND)/2017

In the matter of
Girja Shankar Agrochem (P) Limited

....PETITIONER

SECTION :
Under Section 230-232

Order delivered on 09.1.2018

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Manoj Kumar Garg, Advocate

For the Respondent/Corporate Debtor : -

ORDER

Ld. Counsel for the applicant is directed to file the Certificate as has been issued by the Chartered Accountant in relation to the list of shareholders and Creditors of both Transferor and Transferee Companies. In relation to the Board Resolution, where a Corporate is a shareholder or/ Creditors which had given consent, the same be also produced. Ld. Counsel for the petitioner undertakes to file the same along with the Certificate as directed to be filed as above backing the consent Affidavits.

List on 11.1.2018.

Surjit
09.1.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)